NHRC notice to Delhi govt over non issuance of ration cards to 30 families

NEW DELHI: The National Human Rights Commission (NHRC) Monday issued a notice to the Delhi government over a report that 30-odd families residing in a building in east Delhi, in which three minor girls had died of starvation eight months back allegedly still await ration cards. After the death of the minor girls, the Delhi government had reportedly promised ration cards to all those who lived in the building, it said.

The NHRC has also observed that the content of the news report is "quite disturbing" and that even after the death of those young girls due to starvation, the authorities in the government of Delhi "have not woken up". "The NHRC has taken suo motu cognizance of a media report that ration cards

elude 30-odd families in the same building of east Delhi, where three minor girls had died of starvation eight months ago," the NHRC said in a statement on Monday.

"The entire area is deprived of basic amenities and the garbage is also being dumped near the residential area," the rights panel said, quoting the report.

The Commission has issued a notice to the chief secretary of Delhi and asked to submit a detailed report, including action taken after the deaths of the minor girls, and present status of the applications pending for issuance of ration cards as well as status of public distribution system, along with status of basic amenities in the area.

The response is expected in four weeks, the NHRC state-

ment said. "Apparently, innocent people have become victims of the state's apathy and inhuman approach. This is a serious case of violation of Right to Food of the poor people," the statement said. According to the report, carried on Monday, the Delhi government's Food and Civil Supply Department officials have stated that under the current rules, eligible applicants are required to have the same address on the Aadhaar card where they currently reside.

A module is reportedly being developed by the central government to enable beneficiaries to procure ration anywhere in the country with the card issued to them on the permanent address or any other place but the same is yet to be implemented, the statement said. MPOST





NHRC notice over non-issuance of ration cards to 30 families

PTI

NEW DELHI, 8 APRIL

The National Human Rights Commission (NHRC) Monday issued a notice to the Delhi government over a report that 30-odd families residing in a building in east Delhi, in which three minor girls had died of starvation eight months back allegedly still await ration cards.

After the death of the minor girls, the Delhi government had reportedly promised ration cards to all those who lived in the building, it said.

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It is also mentioned in the report that till this system comes into implementation, applicants have to submit Aadhaar, having a Delhi address, the rights panel said.

Reportedly, the deputy chiefminister of Delhi, accompanied by the officers from the department of food and supplies had visited the building on July 26 last year, after the death of three minors due to starvation, it said.

"It was assured that all the residents would be given ration cards but, till date, nothing has happened," the report claimed.

The news report has referred to some of the cases where residents "have not been able to procure a ration card as the landlord of the building has refused to give them identity proof," the statement said.



Hindustan Times, Delhi

Tuesday, 9th April 2019; Page: 4

Width: 26.69 cms; Height: 19.25 cms; a3r; ID: 14.2019-04-09.34

8 months after hunger deaths, NHRC asks for report on ration card status

Vatsala Shrangi

vatsala.shrangi@htlive.com

NEW DELHI: The National Human Rights Commission (NHRC) on Monday issued a notice to the Delhi government asking it to submit a detailed report on the status of applications of the 30-odd families in east Delhi, who were reportedly promised ration cards, after three minor girls living in the same building died of starvation eight months ago.

The commission issued the notice to chief secretary, Vijay Dev, taking cognisance of an HT report published on April 8. The chief secretary's office confirmed it had received the notice.

The commission's report reads, "Reportedly, after the death of the three minor girls, the Delhi government had promised ration cards to all those who lived in the building.

WHAT THE HT REPORT SAID



- Following the deaths on July 24 last year, the Delhi government promised to provide all families in the building with ration cards
- The other 30-odd families in the same building are still awaiting the ration cards promised to them during the wave of shock and government action that followed the deaths
- Deputy CM Sisodia visited the building on July 26 and assured residents of their cards.

The government must submit a report on the action taken by the department concerned after the death of the minor girls, the present status of the applications pending for issuance of ration cards and the status of the public distribution system in the area."

published on April 8, led to the

human rights body's action.

The rights body has also

asked the government to submit a response, within four weeks, on why the area was deprived of basic amenities and garbage was being dumped near the residential area.

The human rights body also noted facts mentioned in the HT report that most people residing in the area have Aadhar cards issued on their village addresses, and the officials concerned told them to get the address changed to apply for ration cards, for which they were additionally asked to pay.

Hindustan Times had reported that the state government, after the deaths, had assured the families of ration cards so that they could avail benefits under the National Food Security Act, 2013. Most residents of the building are migrants working as daily-wage labourers.

Ankita M Bundela, commissioner, food and civil supplies department, Delhi government, said, "Food security is a serious issue. The Central government is working on a portability scheme for ration cards where beneficiaries will be able to procure ration anywhere in the country with the same card. The scheme is in the process of being implemented."



Tribune, Delhi

Tuesday, 9th April 2019; Page: 6

Width: 5.59 cms; Height: 19.25 cms; a4; ID: 33.2019-04-09.33

Submit report in ration card case: NHRC

NEW DELHI, APRIL 8

Taking suo motu cognizance of a media report highlighting the delay in issuance of ration cards to 30-odd families of East Delhi, where three minor girls had died of starvation eight months ago, the National Human Rights Commission (NHRC) has served a notice on the Delhi government seeking a report in this regard. According to a statement issued by the NHRC, the government had promised to issue ration cards to all those who lived in the area, which was deprived of even basic amenities, after the death of the girls.

In a notice to the Chief Secretary, the NHRC has sought a detailed report in the case within four weeks, including action taken after the death of the girls by the department concerned, the current status of the applications pending for the issuance of ration cards and the status of basic amenities in the area. — TNS



Rashtriya Sahara, Delhi

Tuesday, 9th April 2019; Page: 3

Width: 23.52 cms; Height: 16.92 cms; a4r; ID: 23.2019-04-09.38

राशन कार्ड जारी न करने पर दिल्ली सरकार को एनएचआरसी का नोटिस

नई दिल्ली (एसएनबी) । राष्ट्रीय मानवाधिकार आयोग

(एनएचआरसी) ने पूर्वी दिल्ली की एक इमारत में रह रहे 30 गरीब परिवारों को राशन कार्ड कथित रूप से जारी नहीं करने की खबर पर दिल्ली सरकार को सोमवार को नोटिस जारी किया। यह वही इमारत है जिसमें आठ महीने पहले तीन बच्चियों की भूख से मौत हो गई थी।

बिच्चियों की मौत के बाद दिल्ली सरकार ने इमारत में रहने वाले सभी को राशन कार्ड देने का वादा किया था। एनएचआरसी ने पाया कि यह खबर बेहद

परेशान करने वाली है और भूख के कारण बच्चियों की मौत के बाद भी दिल्ली सरकार के अधिकारियों की आंखें नहीं खुली हैं। आयोग ने सोमवार को एक बयान में कहा कि

इमारत में 30 गरीब परिवार रहते हैं जिन्हें

राशन कार्ड नहीं जारी

किया गया

यहीं आठ महीने पहले तीन बच्चियों की भूख से मौत हुई थी

एनएचआरसी ने मीडिया में आई एक खबर का स्वतः संज्ञान

लिया जिसमें बताया गया कि पूर्वी दिल्ली की उस इमारत में 30 गरीब परिवारों को राशन कार्ड जारी नहीं किया गया जहां आठ महीने पहले तीन बच्चियों की भूख से मौत हो गई थी। आयोग ने कहा कि पूरे इलाके में मूलभूत सुविधाओं की कमी है और कचड़ा भी आवासीय इलाके के पास फेंका जाता है। आयोग ने दिल्ली के मुख्य सचिव को एक नोटिस जारी किया और एक विस्तृत रिपोर्ट सौपने को कहा जिसमें बच्चियों की मौत के बाद उठाए गए कदम और राशन

कार्ड जारी करने को लेकर लंबित आवेदनों की वर्तमान स्थिति, जन वितरण प्रणाली की स्थिति के साथ ही इलाके की मूलभूत सुविधाओं की स्थिति बताने को कहा गया है।



Hindu, The, Delhi

Tuesday, 9th April 2019; Page: 22

Width: 8.70 cms; Height: 41.25 cms; a3; ID: 25.2019-04-09.134

NHRC notice to Delhi govt on ration cards

STAFF REPORTER

NEW DELHI

The National Human Rights Commission (NHRC) on Monday, while issuing a notice to the Chief Secretary of Delhi, took suo motu cognisance of a report that ration cards elude 30-odd families in the same building of East Delhi where three minor girls had died of starvation eight months ago.

In a statement, the NHRC said it had issued a notice to the Chief Secretary, Government of NCT of Delhi, to submit a detailed report, including action taken after the deaths of the minor girls by the department concerned, and the present status of the applications pending for issuance of ration cards and status of the Public Distribution System along with basic amenities in the area. It has asked for a response within four weeks.

The Commission said it had also observed that the contents of the news report were quite disturbing that even after the death of three young girls due to starvation; seemingly the authorities in the Delhi government had not woken up.

"Apparently, the innocent people have become victims of the State's apathy and inhuman approach. This is a serious case of violation of Right to Food of the poor people," the NHRC said.



Tribune, Delhi

Tuesday, 9th April 2019; Page: 4

Width: 10.96 cms; Height: 12.07 cms; a4; ID: 33.2019-04-09.26

NHRC notice to DGP over custodial death

NEW DELHI, APRIL 8

The National Human Rights Commission on Monday sent a notice to the state DGP over reports that a man, arrested in a vehicle theft case, died allegedly in police custody in Ludhiana.

The commission has observed that the report, if true, amounts to serious violation of right to life of the victim. "The commission has taken suo motu cognisance of media reports that a 22-year-old youth arrested in a vehicle theft case died in police

custody at Janakpuri post in Ludhiana on Sunday," the NHRC said in a statement.

The commission has issued a notice to the DGP, seeking a detailed report in four weeks. The commission said it had also directed the DGP to explain as to why this case of "custodial death" had not been reported to the NHRC as per the guidelines.

According to media reports, the deceased was identified as Karan, a resident of Prem Colony, Bhamia Khurd, in Ludhiana.—PTI



Width: 19.98 cms; Height: 21.79 cms; a3; ID: 45.2019-04-09.8

NHRC notice to Punjab DGP over custody death

PRESS TRUST OF INDIA

NEW DELHI, APRIL 8

THE NATIONAL Human Rights Commission Monday sent a notice to the Punjab Police chief over reports that a man, arrested in a vehicle theft case, died allegedly in police custody in Ludhiana. The commission has observed that the reports, if true, amount to serious issue of violation of right to life of the victim.

"The National Human Rights Commission has taken suo motu cognisance of media reports that a 22-year-old youth arrested, in a vehicle theft case, died in police custody at the Janakpuri post in district Ludhiana, Punjab on Sunday," the NHRC said in a statement.

The commission has issued a notice to the Director General of Police of the state, seeking a detailed report in four weeks. The commission said it has also directed the DGP to explain as to why this case of "custodial death" has not been reported to the NHRC, as per the guidelines.

According to media reports carried Monday, the deceased has been identified as Karan, a resident of Prem Colony, Bhamia Khurd in Ludhiana.

He, along with his friend, Gautam was arrested by police, on April 6 and a stolen motorcycle was recovered from them. A case was registered against both of them and they were lodged in a lock-up, the NHRC said, quoting the report.

At around 4:30 AM, Gautam noticed blood coming out from the mouth of Karan, following which he raised an alarm and the victim was shifted to the Civil Hospital, where doctors declared him brought dead, it said.

Reportedly, the deceased had a "notorious past" and was also facing a snatching case registered against him at the Model Town Police Station and proceedings against him for declaring him a proclaimed offender were also going on as he was not attending the court, the statement said.

According to another media report, the family members of the victim have alleged that he was taken away by police, without disclosing any reason and was later "framed" in the vehicle lifting case, it said.

"The family reportedly visited the police check post several times and requested a meeting with Karan, but they were not allowed. The next day, the family members were informed that the victim has committed suicide by consuming poison.

"As alleged by the family of the deceased, he was tortured by police to confess stealing of the vehicles. As per police version, a judicial probe has been ordered and on the basis of the autopsy report, action will be taken," the NHRC statement said.



Dainik Jagran, New Delhi

Tuesday, 9th April 2019; Page: 7

Width: 16.80 cms; Height: 10.82 cms; a4; ID: 37.2019-04-09.65

भूख से बच्चियों की मौत पर जवाब दे सरकार

जासं, पूर्वी दिल्ली: राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने मंडावली में भूख से तीन बच्चियों की मौत के मामले में सोमवार को दिल्ली सरकार को नोटिस दिया है। आयोग ने मीडिया रिपोर्ट्स का हवाला देते हुए कहा है कि जिस मकान में बच्चियों की मौत हुई थी, उसमें रहने वाले 30 परिवारों का राशन कार्ड नहीं बना था।

बिच्चियों की मौत के बाद सरकार ने इन सभी के राशन कार्ड बनाने की बात कही थी। आयोग ने दिल्ली सरकार के साथ ही दिल्ली के मुख्य सचिव को नोटिस जारी कर जवाब मांगा है। आयोग ने पूछा है बिच्चियों की मौत के बाद क्या कार्रवाई की गई और राशन कार्ड जारी करने के लिए लंबित आवेदनों की स्थित मंडावली में भूख से 3 बच्चियों की मौत के मामले में केंद्रीय मानवाधिकार आयोग ने चार सप्ताह का दिया समय

के बारे में पूछा है। यह भी पूछा है कि मकान के पास जो सरकारी जमीन पर लोगों ने डॉपेंग ग्राउंड बनाया है, उसकी क्या स्थिति हैं। आयोग ने चार सप्ताह में जवाब दाखिल करने को कहा है। आयोग ने मीडिया रिपोर्ट्स का हवाला देते हुए कहा कि जो सामग्री समाचार पत्रों में प्रकाशित हुई है। वह काफी परेशान करने वाली है कि भुखमरी के कारण तीन बच्चियों की मौत के बाद भी ना तो सरकार जागी ना ही अधिकारी। गत 26 जुलाई मौत के बार उपमुख्यमंत्री ने बच्चियों के घर का दौरा किया था, उस मकान में किराए पर रहने वाले लोगों को आश्वासन दिया था कि सभी निवासियों के राशन कार्ड बनवाएं जाएंगे। समाचार रिपोर्ट में कुछ निवासियों के मामले का उल्लेख किया गया है जहां वे राशन कार्ड नहीं बनवा पाए हैं, क्योंकि भवन के मकान मालिक ने उन्हें पहचान प्रमाण देने से इन्कार कर दिया है।

गौरतलब है कि गत जुलाई में मूल रूप से पश्चिम बंगाल के एक ही परिवार की तीन बच्चियों की मौत हो गई थी। पोस्टमार्टम रिपोर्ट में भूख बच्चियों की मौत की वजह बताई गई थी। गरीब परिवार के पास खाना खाने तक के पैसे नहीं थे।



In Rape, Murder Of Mumbai Girl, Rights Commission's Notice Top Cops

The victim's body was recovered from a septic tank in her locality in Nehru Nagar, the National Human Rights Commission said, quoting reports.

Mumbai | Press Trust of India | Updated: April 09, 2019 00:29 IST

The National Human Rights Commission (NHRC) Monday issued notices to the Police Commissioner of Mumbai and Maharashtra's Director General of Police over a report that a nine-year-old girl, who had gone missing on April 4 from a slum in Juhu was found murdered two days later.

The victim's body was recovered from a septic tank in her locality in Nehru Nagar, the NHRC said, quoting the report.

Preliminary medical reports have reportedly confirmed that she was raped and murdered, it said.

"The NHRC has taken suo motu cognisance of a media report that a nine-year-old girl, who had gone missing on April 4 from Nehru Nagar slum area of Juhu Mumbai was found murdered on April 6," the rights panel said in a statement.

The Commission has issued notices to the Director General of Police, Maharashtra and the Commissioner of Police, Mumbai seeking a detailed report in four weeks.

The Commission also expects to have a report giving details of the mechanism adopted by the police authorities to address the issue more effectively, it said.

According to the media report, a similar incident had taken place in JJ Marg area about one-and-a-half year ago.

The NHRC observed that it seems the area lacks proper patrolling and monitoring by the police authorities.

"The culprit in the instant case, has a criminal background as he was reportedly arrested by the police in the year 2013.

"The local police officials are expected be vigilant about suspicious activities of these anti-social elements so that such heinous crimes could be averted. The right to life and dignity of the innocent victim has been grossly violated," the Commission said.

According to the media report, carried on Sunday, the mother of the victim has stated that the girl had gone to get a packet of tea after which she disappeared.

A missing complaint was lodged with the details about the location and uniform she was wearing. The police authorities have arrested the suspect with whom the girl was last seen by some people, the statement said.

Business Standard

NHRC notices to Maha DGP, Mumbai police commissioner over reported rape, murder of minor girl

Press Trust of India | New Delhi Last Updated at April 8, 2019 19:36 IST

The National Human Rights Commission (NHRC) Monday issued notices to the Police Commissioner of Mumbai and Maharashtra's Director General of Police over a report that a nine-year-old girl, who had gone missing on April 4 from a slum in Juhu was found murdered two days later.

The victim's body was recovered from a septic tank in her locality in Nehru Nagar, the NHRC said, quoting the report.

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NHRC notices to DGP Mumbai police chief

written by Agencies April 9, 2019 8:01 am

New Delhi/ Mumbai: The National Human Rights Commission (NHRC) on Monday issued notices to the Police Commissioner of Mumbai and Maharashtra's Director General of Police over a report that a nine-year-old girl, who had gone missing on April 4 from a slum in Juhu was found murdered two days later.

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NHRC notices to Maha DGP Mumbai police commissioner over reported rape murder of minor girl

PTI April 08, 2019 19:47 IST

New Delhi, Apr 8 (PTI) The National Human Rights Commission (NHRC) Monday issued notices to the Police Commissioner of Mumbai and Maharashtra's Director General of Police over a report that a nine-year-old girl, who had gone missing on April 4 from a slum in Juhu was found murdered two days later.

The victim's body was recovered from a septic tank in her locality in Nehru Nagar, the NHRC said, quoting the report.

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"The local police officials are expected be vigilant about suspicious activities of these anti-social elements so that such heinous crimes could be averted. The right to life and dignity of the innocent victim has been grossly violated," the Commission said.

According to the media report, carried on Sunday, the mother of the victim has stated that the girl had gone to get a packet of tea after which she disappeared.

A missing complaint was lodged with the details about the location and uniform she was wearing. The police authorities have arrested the suspect with whom the girl was last seen by some people, the statement said.

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Mumbai minor's rape and murder: NHRC issues notices to DGP, police commissioner

The rights panel demanded a detailed report on the matter and measures that will be taken to prevent such crimes from occurring.

Monday, April 8th 2019

The National Human Rights Commission on Monday issued a notice to the Maharashtra director general of police and commissioner of police over the rape and murder of a nine-year-old girl in Mumbai. The rights panel took suo motu cognisance of the case.

The NHRC ordered the authorities to submit a detailed report within four weeks and asked for data on measures the police plan to take to deter such crimes. "It seems the area [crime scene] lacks proper patrolling and monitoring by the police authorities," the panel said. "The culprit has a criminal background as he was reportedly arrested by the police in the year 2013. The local police officials are expected be vigilant about suspicious activities of these anti-social elements so that such heinous crimes could be averted."

The panel said that the girl's right to life and dignity were "grossly violated".

The girl's body was found in the drainage chamber of a public toilet in Vile Parle suburb of Mumbai on April 6, two days after she went missing. A police team arrested the accused, 35-year-old Vadivelu Chintambi Devendra, from his home, Deputy Commissioner of Police (Zone IX) Paramjit Singh Dahiya said. Devendra had been released from jail last year after he finished his sentence for raping a minor girl in 2013.

Meanwhile, the Delhi Commission for Women issued a notice to the Tihar jail and the Delhi Police demanding why a rape convict was set free before his sentence ended, PTI reported. The Delhi panel said Devendra was released on the basis of "good conduct".

The Delhi Commission for Women asked the authorities for details of rape convicts whose sentences have been waived in the last 10 years. The police and jail authorities have also been ordered to specify measures they have taken to regulate the activities of rapists who have been released.

The DCW asked the authorities to reply to its notice within 10 days or face the risk of civil court proceedings. "How did the authorities ascertain that he [Devendra] was a changed individual within five years of his imprisonment?" DCW Chief Swati Maliwal said. "In developed countries, activities of people accused of heinous crimes if released on bail are closely monitored. But we have no such systems here."

Devdiscourse

State DGP, Mumbai police chief gets NHRC notice over rape, murder of 9-year old girl

08-04-2019

The National Human Rights Commission (NHRC) Monday issued notices to the Police Commissioner of Mumbai and Maharashtra's Director General of Police over a report that a nine-year-old girl, who had gone missing on April 4 from a slum in Juhu was found murdered two days later. The victim's body was recovered from a septic tank in her locality in Nehru Nagar, the NHRC said, quoting the report.

Preliminary medical reports have reportedly confirmed that she was raped and murdered, it said. "The NHRC has taken suo motu cognizance of a media report that a nine-year-old girl, who had gone missing on April 4 from Nehru Nagar slum area of Juhu Mumbai was found murdered on April 6," the rights panel said in a statement.

The Commission has issued notices to the Director General of Police, Maharashtra and the Commissioner of Police, Mumbai seeking a detailed report in four weeks. The Commission also expects to have a report giving details of the mechanism adopted by the police authorities to address the issue more effectively, it said.

According to the media report, a similar incident had taken place in JJ Marg area about a one-and-a-half year ago. The NHRC observed that it seems the area lacks proper patrolling and monitoring by the police authorities.

"The culprit in the instant case has a criminal background as he was reportedly arrested by the police in the year 2013. The local police officials are expected to be vigilant about suspicious activities of these anti-social elements so that such heinous crimes could be averted. The right to life and dignity of the innocent victim has been grossly violated," the Commission said.

According to the media report, carried on Sunday, the mother of the victim has stated that the girl had gone to get a packet of tea after which she disappeared. A missing complaint was lodged with the details about the location and uniform she was wearing. The police authorities have arrested the suspect with whom the girl was last seen by some people, the statement said.

Business Standard

NHRC notice to Delhi govt over non issuance of ration cards to 30 families

Press Trust of India | New Delhi Last Updated at April 8, 2019 19:00 IST

The National Human Rights Commission (NHRC) Monday issued a notice to the Delhi government over a report that 30-odd families residing in a building in east Delhi, in which three minor girls had died of starvation eight months back allegedly still await ration cards.

After the death of the minor girls, the Delhi government had reportedly promised ration cards to all those who lived in the building, it said.

The NHRC has also observed that the content of the news report is "quite disturbing" and that even after the death of those young girls due to starvation, the authorities in the government of Delhi "have not woken up".

"The NHRC has taken suo motu cognizance of a media report that ration cards elude 30-odd families in the same building of east Delhi, where three minor girls had died of starvation eight months ago," the NHRC said in a statement on Monday.

"The entire area is deprived of basic amenities and the garbage is also being dumped near the residential area," the rights panel said, quoting the report.

The Commission has issued a notice to the chief secretary of Delhi and asked to submit a detailed report, including action taken after the deaths of the minor girls, and present status of the applications pending for issuance of ration cards as well as status of public distribution system, along with status of basic amenities in the area.

The response is expected in four weeks, the NHRC statement said.

"Apparently, innocent people have become victims of the state's apathy and inhuman approach. This is a serious case of violation of Right to Food of the poor people," the statement said.

According to the report, carried on Monday, the Delhi government's Food and Civil Supply Department officials have stated that under the current rules, eligible applicants are required to have the same address on the Aadhaar card where they currently reside.

A module is reportedly being developed by the central government to enable beneficiaries to procure ration anywhere in the country with the card issued to them on the permanent address or any other place but the same is yet to be implemented, the statement said.

It is also mentioned in the report that till this system comes into implementation, applicants have to submit Aadhaar, having a Delhi address, the rights panel said.

Reportedly, the deputy chief minister of Delhi, accompanied by the officers from the department of food and supplies had visited the building on July 26 last year, after the death of three minors due to starvation, it said.

"It was assured that all the residents would be given ration cards but, till date, nothing has happened," the report claimed.

The news report has referred to some of the cases where residents "have not been able to procure a ration card as the landlord of the building has refused to give them identity proof," the statement said.

Most of the people residing in the area have their Aadhaar card issued on their village addresses and the officials concerned have told them to get the address changed to apply the ration card for which money is required.

Business Standard

NHRC notice to Punjab Police chief over 'custodial death' of man arrested in vehicle theft case

April 8, 2019

The National Human Rights Commission Monday sent a notice to the Punjab Police chief over reports that a man, arrested in a vehicle theft case, died allegedly in police custody in Ludhiana.

The commission has observed that the reports, if true, amount to serious issue of violation of right to life of the victim.

"The National Human Rights Commission has taken suo motu cognisance of media reports that a 22-year-old youth arrested, in a vehicle theft case, died in police custody at the Janakpuri post in district Ludhiana, Punjab on Sunday," the NHRC said in a statement.

The commission has issued a notice to the Director General of Police of the state, seeking a detailed report in four weeks.

The commission said it has also directed the DGP to explain as to why this case of "custodial death" has not been reported to the NHRC, as per the guidelines.

According to media reports carried Monday, the deceased has been identified as Karan, a resident of Prem Colony, Bhamia Khurd in Ludhiana.

He, along with his friend, Gautam was arrested by police, on April 6 and a stolen motorcycle was recovered from them. A case was registered against both of them and they were lodged in a lock-up, the NHRC said, quoting the report.

At around 4:30 AM, Gautam noticed blood coming out from the mouth of Karan, following which he raised an alarm and the victim was shifted to the Civil Hospital, where doctors declared him brought dead, it said.

Reportedly, the deceased had a "notorious past" and was also facing a snatching case registered against him at the Model Town Police Station and proceedings against him for declaring him a proclaimed offender were also going on as he was not attending the court, the statement said.

According to another media report, the family members of the victim have alleged that he was taken away by police, without disclosing any reason and was later "framed" in the vehicle lifting case, it said.

"The family reportedly visited the police check post several times and requested a meeting with Karan, but they were not allowed. The next day, the family members were informed that the victim has committed suicide by consuming poison.

"As alleged by the family of the deceased, he was tortured by police to confess stealing of the vehicles. As per police version, a judicial probe has been ordered and on the basis of the autopsy report, action will be taken," the NHRC statement said.